

**GOVERNMENT OF INDIA
MINISTRY OF POWER**

**LOK SABHA
UNSTARRED QUESTION NO.4636
TO BE ANSWERED ON 15.12.2016**

PERFORMANCE REVIEW OF PRIVATE POWER DISTRIBUTION COMPANIES

4636. SHRI SIRAJUDDIN AJMAL:

**Will the Minister of POWER
be pleased to state:**

- (a) whether the Government has conducted a performance review of the private power distribution companies;**
- (b) if so, the details thereof; and**
- (c) the steps taken by the Government to protect the consumers from harassment by these companies?**

A N S W E R

**THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR POWER,
COAL, NEW & RENEWABLE ENERGY AND MINES**

(SHRI PIYUSH GOYAL)

(a) to (c) : Electricity is a concurrent subject and the supply and distribution of electricity falls under the purview of respective State Government/State Power Utility. Government of India acts as a facilitator in supplementing the efforts of States to provide power to consumers in an improved manner.

Appropriate Electricity Regulatory Commissions have been entrusted with the responsibility of overseeing the performance of the distribution licensees. Under Section 86(1)(i) of the Electricity Act, 2003, the State Electricity Regulatory Commissions (SERCs), are empowered to Specify or enforce standards with respect to quality, continuity and reliability of service by licensees.
